

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.116/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.

Date of Hearing : 13.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVNL) and Anr.

Parties Present : Ms. Nishtha Wadhwa, Advocate, DBPL
Shri Matrugupta Mishra, Advocate, NVVNL
Shri Nipun Dave, Advocate, NVVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Sugandh Khanna, Advocate, GUVNL

Record of Proceedings

At the outset, learned counsel appearing for the Respondent No.1, NVVNL sought additional time to file reply to the Petition. Learned counsel for the Petitioner did not object to the said request and sought liberty to file rejoinder.

2. Learned counsel for the Respondent No. 2, GUVNL submitted that GUVNL has already filed its reply to the Petition.
3. Considering the request of the learned counsel for the Respondent No.1, the Commission permitted the Respondent to file its reply within three weeks with copy to the Petitioner, who may file its rejoinder(s) thereon, if any, within two weeks thereafter.
4. The Petition shall be listed for hearing on 23.2.2023.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**

